

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 60450 of 2024

[Arising out of Order-in-Appeal No. JNK-EXCUS-APP-01-07-2024-25 dated 25.04.2024 passed by the Commissioner (Appeals), CGST, Jammu]

M/s Dabur India Ltd (Unit-II)

Phase II, SIDCO Industrial Complex,
Bari Brahmana, Jammu,
J&K- 181133

.....Appellant

VERSUS

**Commissioner of Central Excise, Goods
and Service Tax, Jammu**

OB 32, Rail Head Complex, Bahu Plaza, Jammu,
J&K 180012

.....Respondent

APPEARANCE:

Ms. Krati Singh and Ms. Jashanpreet kaur, Advocates for the Appellant
Shri Maheswar Maji and Ms. Amita Gupta, Authorized Representatives for
the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

DATE OF HEARING: 04.08.2026

DATE OF DECISION: 11.08.2026

The appeal is allowed by way of remand. For order, see order of
date passed in Excise Appeal No. 60449 of 2024.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**